

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 791/98

New Delhi, this the 30th day of November, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J)  
HON'BLE SHRI S.P. BISWAS, MEMBER (A)

In the matter of:

Chandra Mohan Goel  
S/o Late Shri G.N. Goel  
Retd. A.E. B & R  
O/o GE (North)  
Meerut Cantt.

Residential Address

Chandra Mohan Goel  
H.No. WZ-201 Krishna Puri  
Gali No. 1/Tilak Nagar  
New Delhi.

(By Advocate: Sh. G.D. Bhandari)

.... Applicant

Vs.

1. Union of India through  
The Secretary  
Ministry of Defence/South Block  
New Delhi.

2. Chief Engineer (E&B)  
Central Command/Lucknow.

3. Engineer-in-Chief  
AHQ Kashmir House  
DHQ PU, New Delhi.

4. Commander Works Engineer  
The Mall/Meerut Cantt.  
(By Advocate: Sh. M.L. Verma)

.... Respondents

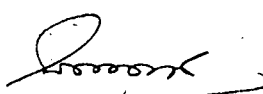
O R D E R (ORAL)

delivered by Hon'ble Shri T.N. Bhat, Member (J)

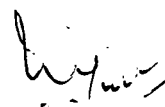
Learned counsel for the respondents produces before us a copy of the order dated 8.10.98 passed by the Chief Engineer, HQ Central Command, Engineers Branch, Lucknow. We have gone through the aforesaid document and find that the charge framed against the applicant has been dropped, thus rendering this OA infructuous. The learned counsel for the applicant, therefore, has no objection if this OA is disposed of as infructuous.

*[Signature]*

2. For the foregoing reasons this OA is dismissed, as having been rendered infructuous. No costs.

  
( S.P. BISWAS )  
Member (A)

sd

 30.11.98  
( T.N. BHAT )  
Member (J)